

**C O N T E N T S**

**Sixteenth Series, Vol. XXIX, Fourteenth Session, 2018/1939 (Saka)  
No. 9, Monday, March 12, 2018/Phalgun 21, 1939 (Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Sumitra Mahajan

**THE DEPUTY SPEAKER**

Dr. M. Thambidurai

**PANEL OF CHAIRPERSONS**

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

**SECRETARY GENERAL**

Shrimati Snehlata Shrivastava

## LOK SABHA DEBATES

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LOK SABHA

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Monday, March 12, 2018/Phalguna 21, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]



... (*Interruptions*)

**11 0 ¼ hrs**

(*At this stage, Shrimati V. Sathyabama, Shri Ram Mohan Naidu Kinjarapu, Shri Mekapati Raja Mohan Reddy, Shri B. Vinod Kumar and some other hon. Members came and stood on the floor near the Table.*)

... (*Interruptions*)

**11 01 hrs**

**ORAL ANSWER TO QUESTION**

HON. SPEAKER: Question No. 222 – Shri Radheyshyam Biswas.

The Minister of State in the Ministry of Human Resource Development and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation (Dr. Satya Pal Singh): अध्यक्ष महोदया, मैं प्रश्न संख्या 222 का उत्तर सभा पटल पर रखता हूँ ..... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 1200 o' Clock.

**11 03 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock.*

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**12 00 hrs**

*The Lok Sabha reassembled at Twelve of the Clock  
(Hon. Speaker in the Chair)*

*(At this stage, Shrimati V. Sathyabama, Shri Jayadev Galla, Shri Mekapati Raja Mohan Reddy, Shri Kalyan Banerjee, Shrimati Ranjeet Ranjan, Shri Bheemrao B. Patil and some other hon. Members came and stood on the floor near the Table.)*

*... (Interruptions)*

**माननीय अध्यक्ष:** माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। यद्यपि ये मामले महत्वपूर्ण हैं तथापि उनके लिए आज की कार्यवाही में व्यवधान डालना अनिवार्य नहीं है, इसलिए मैंने स्थगन प्रस्ताव की सूचनाओं को अनुमति नहीं दी है।

*...(व्यवधान)*

**12 01 hrs****PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, papers to be laid on the Table.

**श्रम और रोजगार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार):** माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

- (1) (एक) वी.वी. गिरि नेशनल लेबर इंस्टीट्यूट, नोएडा के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।  
(दो) वी.वी. गिरि नेशनल लेबर इंस्टीट्यूट, नोएडा के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8840/16/18]

- (3) कर्मचारी भविष्य निधि और प्रकीर्ण उपबंध अधिनियम 1952 की धारा 7 की उप-धारा (2) के अंतर्गत कर्मचारी निक्षेप सहबद्ध बीमा (संशोधन) स्कीम, 2018 जो 5 फरवरी, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 170(अ) में प्रकाशित हुई थी, की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8841/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND  
 MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST  
 AND CLIMATE CHANGE (DR. MAHESH SHARMA): I beg to lay on the  
 Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2014-2015, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8842/16/18]

**सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय के राज्य मंत्री (श्री गिरिराज सिंह):** माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -
- (क) (एक) अंडमान और निकोबार द्वीप समूह एकीकृत विकास निगम लिमिटेड, पोर्ट ब्लेयर के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) अंडमान और निकोबार द्वीप समूह एकीकृत विकास निगम लिमिटेड, पोर्ट ब्लेयर के वर्ष 2016-2017 का वार्षिक प्रतिवेदन तथा लेखापरीक्षित लेखे और उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

[Placed in Library, See No. LT 8843/16/18]

(ख) (एक) ओम्नीबस इंडस्ट्रीयल डेवलपमेंट कॉर्पोरेशन ऑफ दमन एंड दीव एंड दादर एंड नागर हवेली लिमिटेड, नानी दमन के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) ओम्नीबस इंडस्ट्रीयल डेवलपमेंट कॉर्पोरेशन ऑफ दमन एंड दीव एंड दादर एंड नागर हवेली लिमिटेड, नानी दमन के वर्ष 2016-2017 का वार्षिक प्रतिवेदन तथा लेखापरीक्षित लेखे और उन पर नियंत्रक- महालेखापरीक्षक की टिप्पणियाँ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8844/16/18]

**मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री उपेन्द्र कुशवाहा):** माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(1) (एक) सर्व शिक्षा अभियान दिल्ली, दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सर्व शिक्षा अभियान दिल्ली, दिल्ली के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8845/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2016-2017, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2016-2017.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8846/16/18]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2016-2017, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2016-2017.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 8847/16/18]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 5 of the Spices Board Act, 1986:-

(i) The Spices Board (Registration of Exporters) Amendment Regulations, 2017 published in Notification No. F. No. MKT-REGN/0002/2017 in Gazette of India dated 17<sup>th</sup> January, 2018.

(ii) The Ministry of Commerce and Industry, Secretary (Spices Board) Rules, 2018 published in Notification No. G.S.R. 152(E) in Gazette of India dated 9<sup>th</sup> February, 2018.



- (iii) The Spices Board Service (Classification, Control and Appeal) Amendment Regulations, 2018 published in Notification No. G.S.R.156(E) in Gazette of India dated 12<sup>th</sup> February, 2018.
- (iv) The Spices Board (Amendment) Rules, 2018 published in Notification No. G.S.R. 157(E) in Gazette of India dated 12<sup>th</sup> February, 2018.
- (v) The Spices Board (Quality Marking) Amendment Regulations, 2018 published in Notification No. G.S.R. 158(E) in Gazette of India dated 12<sup>th</sup> February, 2018.
- (vi) The Cardamom (Licensing and Marketing) (Amendment) Rules, 2018 published in Notification No. G.S.R. 159(E) in Gazette of India dated 12<sup>th</sup> February, 2018.
- (vii) The Spices Board (Meeting) Amendment Rules, 2018 published in Notification No. G.S.R. 160(E) in Gazette of India dated 12<sup>th</sup> February, 2018.

[Placed in Library, See No. LT 8848/16/18]

- (6) A copy of the Rubber (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R. 18(E) in Gazette of India dated 9<sup>th</sup> January, 2018 under sub-section (3) of Section 25 of the Rubber Act, 1947.

[Placed in Library, See No. LT 8849/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI SHIV PRATAP SHUKLA): On behalf of Shri Arun Jaitley, I beg to lay on the Table a copy of the Notification No. G.S.R. 199(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> March, 2018, together with an explanatory memorandum seeking to increase BCD tariff rate on Chickpeas falling under Tariff heading 0713 20 00 from 40% to 60% by invoking Section 8A of the Customs Tariff Act, 1975 under sub-section (7) of Section 9A of the said Act.

[Placed in Library, See No. LT 8856A/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2016-2017, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8850/16/18]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar, Garhwal, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2016-2017.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 8851/16/18]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim 5 University, Gangtok, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2016- 2017.

- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 8852/16/18]

- (7) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2016-2017, together with Audit report thereon.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 8853/16/18]

- (9) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2016-2017, together with Audit Report thereon.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 8854/16/18]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2016- 2017.

- (ii) A copy of the Annual Accounts of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2016-2017.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 8855/16/18]

- (13) A copy of the All India Council for Technical Education [Staff Car Driver (Special Grade)] Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. F. No. 2-42/AICTE/Estt/Spl. Grade for Driver/2017 in Gazette of India dated 12th January, 2018 under Section 24 of the All India Council for Technical Education Act, 1987.

[Placed in Library, See No. LT 8856/16/18]

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**12 04 hrs**

**STATEMENT BY MINISTER**

**Status of implementation of the recommendations contained in the 136th Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations contained in the 133rd Report of the Committee on Demands form Grants (2017-18), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry\***

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C.R. CHAUDHARY): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 136<sup>th</sup> Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations contained in the 133<sup>rd</sup> Report of the Committee on Demands for Grants (2017-18), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

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\* Laid on the Table and also placed in Library, See No. LT 8857/16/18.

**12 05 hrs**

**ELECTION TO COMMITTEE**

**Council of Indian Institute of Science, Bangalore**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): On behalf of Shri Prakash Javadekar, I beg to move the following:-

“That in pursuance of clause 9(1)(e) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members on the Council of the Indian Institute of Science, Bangalore, subject to the other provisions of the Scheme and the Regulations.”

HON. SPEAKER: The question is:

“That in pursuance of clause 9(1)(e) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members on the Council of the Indian Institute of Science, Bangalore, subject to the other provisions of the Scheme and the Regulations.”

*The motion was adopted.*

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**12 06 hrs**

**GOVERNMENT BILLS - Introduced**

**(i) Chit Funds (Amendment) Bill, 2018\***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): On behalf of Shri Arun Jaitley, I beg to move for leave to introduce a Bill further to amend the Chit Funds Act, 1982.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Chit Funds Act, 1982.”

*The motion was adopted.*

SHRI SHIV PRATAP SHUKLA: I introduce\*\* the Bill.

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... (*Interruptions*)

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\* Published in the Gazette of India, Extraordinary, Part II, Section 2 dated 12.03.2018.

\*\* Introduced with the recommendation of the President.

**12 07 hrs****(ii) Fugitive Economic Offenders Bill, 2018\***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): On behalf of Shri Arun Jaitley, I beg to move for leave to introduce a Bill to provide for measures to deter fugitive economic offenders from evading the process of law in India by staying outside the jurisdiction of Indian courts, to preserve the sanctity of the rule of law in India and for matters connected therewith or incidental thereto....(*Interruptions*)

HON. SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to provide for measures to deter fugitive economic offenders from evading the process of law in India by staying outside the jurisdiction of Indian courts, to preserve the sanctity of the rule of law in India and for matters connected therewith or incidental thereto.”

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, no doubt, I have given notice for Adjournment Motion but still as this Bill is being introduced, I want to stick to my Adjournment Motion. But at the same time, I would like to raise my objection to the introduction of this Bill because this Bill is on the premise that anyone can be prosecuted, or his property can also be acquired without his being found guilty by the court of law. ....(*Interruptions*) There are two specific provisions which are against the fundamental rights of the citizens of this

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\* Published in the Gazette of India, Extraordinary, Part II, Section 2 dated 12.03.2018.

country. It is that you cannot restrain a person from going to the court of law to get justice. This Bill restrains the person to go to the court of law.  
....(*Interruptions*)

Then, the other provision is that this Fugitive Economic Offenders Bill, 2018 listed today lacks teeth to deal with fugitives. We have multitude of laws like PMLA, SARFAESI, IBC to deal with white collar crimes. ....(*Interruptions*) Why do we need another law? The only difference is to confiscate the assets of alleged fugitive economic offenders before conviction. *Prima facie*, these provisions in the proposed Bill may seem very novel but they are likely to bypass judicial scrutiny since it is based on the premise of 'guilty' till proved innocent as against 'innocent until proved guilty'. ....(*Interruptions*)

The Supreme Court in 2016 had specifically in a landmark judgement by a Constitution Bench clearly stated that no individual can be penalised without being convicted.

So, no individual can be penalised without being convicted and no one can be denied access to justice, which is a facet of Right to Life under Article 21 of the Constitution.... (*Interruptions*)

I, therefore, urge upon this House and also the Minister to go back and re-draft ... (*Interruptions*) the Bill because this is a provision which goes against the fundamental right of citizens of this country. ... (*Interruptions*) You may have two or three persons before you.

... (*Interruptions*) But there is every possibility that if at all it becomes a law, it is going to be misused against any citizen of this country.

... (*Interruptions*) Therefore, I oppose the introduction of this Bill.

... (*Interruptions*)

**श्री शिव प्रताप शुक्ला:** महोदया कम्पिटेंसी आलरेडी पार्लियामेंट की है और कंसीडरेशन बेसिस , (1)72 पर इस बिल को अपोज किया ही नहीं जा सकता। रूलमें आलरेडी ओजिस ,हुआ है .के. पर कंफ्रंटेशन नहीं कर सकते।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for measures to deter fugitive economic offenders from evading the process of law in India by staying outside the jurisdiction of Indian courts, to preserve the sanctity of the rule of law in India and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

SHRI SHIV PRATAP SHUKLA: I introduce the Bill.

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**12 11 hrs****MATTERS UNDER RULE 377\***

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

... (*Interruptions*)

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\* Treated as laid on the Table

**(i) Need to consider reservation for Scheduled Castes and Tribes in Private Sector jobs**

DR. KIRIT P. SOLANKI (AHMEDABAD): The Government extends reservations for historically marginalized Scheduled Castes and Scheduled Tribes in government jobs and educational institutions. This has improved the economic and educational status of SCs and STs. As per Population Census Data, gap in literacy rate between total population and SCs has reduced from 22.2% (1981) to 6.9% (2011). For the STs, the gap has reduced from 27.22% (1981) to 14.03% (2011).

However, NSSO data has shown that the share of SCs and STs in private enterprises is much less than their share in the population. SC entrepreneurs and their businesses also face discrimination in accessing inputs and services. It was Dr. B.R. Ambedkar who first argued for compensatory policies in private sector in a representation to the Southbrough Committee in 1919. I would like to request the Government to consider a proposal for reservation of SCs and STs in the private sector to correct historical injustices.

**(II) Need to provides stoppage of Gorakhdham Express (train no. 12555/12556) at Mankapur railway junction in Uttar Pradesh**

**श्री कीर्ति वर्धन सिंह (गौंडा) :** मैं माननीय रेल मंत्री जी का ध्यान पूर्वोत्तर रेलवे के मनकापुर जंक्शन पर गोरखधाम एक्सप्रेस के ठहराव की ओर आकर्षित करना चाहता हूँ।

मनकापुर जंक्शन गोण्डा एवं गोरखपुर के बीच स्थित पूर्वोत्तर रेलवे का एक महत्वपूर्ण जंक्शन है। यहाँ पर चार बड़ी चीनी मिल तथा इण्डियन टेलीफोन इंडस्ट्री की एक आधुनिक इकाई भी स्थित है। इन कारखानों से संबंधित अधिकारियों एवं कर्मचारियों को अक्सर सरकारी कार्य हेतु दिल्ली आना पड़ता है।

मनकापुर के पास विश्व प्रसिद्ध स्वामी नारायण छपिया की जन्मस्थली भी है, जहाँ देश-विदेश से हजारों श्रद्धालुओं का आवागमन रहता है। मनकापुर जंक्शन से हजारों तीर्थयात्री अयोध्या दर्शन के लिए भी जाते हैं। यहाँ पर दिल्ली से आने-जाने वाली मुख्य ट्रेनों का ठहराव न होने के कारण इन सभी यात्रियों को बड़ी असुविधा होती है।

गौरतलब है कि गोरखपुर से दिल्ली होते हुए हिसार जाने वाली गोरखधाम एक्सप्रेस 12555/12556 गोण्डा जंक्शन पर निर्धारित समय से 5 से 15 मिनट पूर्व पहुँचती है, जिसकी पुष्टि रेलवे रिकॉर्ड में भी है।

माननीय रेल मंत्री जी से आग्रह करना चाहता हूँ कि जनता की परेशानियों को देखते हुए गोरखधाम एक्सप्रेस 12555/12556 का ठहराव मनकापुर जंक्शन पर करवाने की कृपा करें।

**(iii) Job reservation for locals in Andaman & Nicobar Islands**

SHRI BISHNU PADA RAY (ANDAMAN AND NICOBAR ISLANDS): I was consistently raising some logistic and important issues since UPA-I which are also the part of the commitment of Election Manifesto of 16th Lok Sabha Election held in 2014. Out of various issues, the issue of protection to the local youths for employment in group "B" (NG) and Group "C" post of A & N Administration is now burning issue.

The constitutional restrictions have compelled the UT Administration considering recruitment of mainlanders, which lead to resentment amongst the local un-employed youth of this territory.

Education standard in the UT of A & N Islands is below the education standard of mainland's Schools/Colleges. So, the aspiring educated youths who are bona-fide residents of A&N Islands are not able to compete with the mainlanders.

Now un-employment is a major issue. As on date, out of almost 4 Lakh population of the territory, around 50,000 educated youth have registered with the employment exchange, which is alarming. So, the employment generation is major challenge in the territory at this stage.



It would not be out of place to mention here that every state has certain reasonable restriction for employment by specific Acts passed by the State Govt. through the Legislative Assembly.

Hence, I request the Government of India for the Promulgation of regulation A & N Islands Public Employment (Requirement as to Residence) under Act, 44 or Bill under Article 371 (after Article 371K enforced in Andhra Pradesh) for the benefit of local educated youth who are bona-fide residents of this Territory.

**(iv) Need to ensure post-retirement benefits to retired employees of Heavy Engineering Corporation Limited, Ranchi, Jharkhand**

**श्री राम टहल चौधरी (रांची):** मेरा सरकार से निवेदन है कि मेरे लोक सभा क्षेत्र राँची के धुर्वा स्थित भारत सरकार के प्रतिष्ठान हैवी इंजिनियरिंग कॉरपोरेशन के सेवानिवृत्त कर्मचारियों को उनके ग्रेच्युटी, पुनरीक्षण एरियर एवं अन्य भत्तों का भुगतान कई वर्षों से लंबित है। एच.सी.ई. में 1 जनवरी, 1997 से सितम्बर, 2008 के बीच जो कर्मचारी सेवानिवृत्त हुए, उनको अभी तक ग्रेच्युटी, पुनरीक्षण एरियर एवं अन्य भत्तों का भुगतान नहीं किया गया है। न ही वेतन और सांविधिक देयताओं का भुगतान किया गया एवं संसाधनों को जुटाने के लिए एच.सी.ई. द्वारा उपयोग की जा रही भूमि को झारखंड सरकार को 800 करोड़ रुपये में बेच दिया गया है। माननीय भारी उद्योग मंत्री जी एवं एच.सी.ई. प्रबंधन आश्वासन देते आ रहे थे कि झारखंड सरकार के पास पैसा आने के बाद सारे लंबित भुगतान कर दिये जायेंगे। परन्तु अभी तक भुगतान नहीं किया है। बहुत से सेवानिवृत्त कर्मचारी अपना इलाज नहीं करा पा रहे हैं। धन के अभाव में समुचित इलाज नहीं करवाने से कई सेवानिवृत्त कर्मचारियों की मृत्यु हो चुकी है। एच.सी.ई. के प्रबंधन और एच.सी.ई. सेवानिवृत्त कर्मचारी संघ के बीच ग्रेच्युटी, पुनरीक्षण एरियर एवं अन्य भत्तों के भुगतान करने के संबंध में त्रिपक्षीय समझौता हुआ था, जिसमें लेबर डिपार्टमेंट के पदाधिकारी भी शामिल हुए थे। अब तक एच.सा.ई. प्रबंधन के जितने सीएमडी आये सभी ने ग्रेच्युटी, पुनरीक्षण एरियर एवं अन्य भत्ता राशि को देने की बात कही है। इस संबंध में एच.सी.ई. अधिकारियों में मिल चुका हूँ। सदन में इस विषय को कई बार उठा चुका हूँ। लगता है कि एच.सी.ई. अधिकारीगण इस ओर ध्यान नहीं दे रहे हैं, जिसके कारण एच.सी.ई. कर्मियों को भुगतान नहीं हो रहा है।

अतः सरकार से अनुरोध है कि एच.सी.ई. कम्पनी धुर्वा राँची के सेवानिवृत्त कर्मचारियों को उपरोक्त वर्णित ग्रेच्युटी, वेतन पुनरीक्षण एरियर, वेतन और सांविधिक देयताओं का एवं अन्य भत्तों के भुगतान की लंबित बकाया राशि को यथाशीघ्र दिलवाने की कृपा करेंगे। बकाया राशि भुगतान नहीं किया जायेगा तो लोगों को आगे भी आंदोलन करने के लिए बाध्य होना पड़ेगा।

**(v) Regarding Delhi's Land Pooling Policy**

DR. UDIT RAJ (NORTH WEST DELHI): The Land Pooling Policy has been amended solely at the whims and fancies of the DDA to an extent that each farmer would be required to arrange Rs. 2 crore per acre for External Development Charges. Farmers would have to consolidate at least 70% of contiguous land, which is improbable to happen, in a delineated Sector on their own. Farmers would be provided only 1.10 of FAR as compared to FAR of 2.0 in the rest of Delhi. Small and marginal farmers with less than 5 acres of land have been excluded from the policy. Consolidation of fragmented land in the respective zone has been removed and if DDA would have to acquire any parcel of the land then the cost of such acquisition would have to be borne by the farmers. All these discretionary changes would result into complete failure of the entire Land Pooling Policy. None of these ill-conceived conditions were ever part of the original land pooling policy. It was expected that only well deliberated original Policy will be notified and the implementation of the policy will be in accordance with the Land Pooling Regulations.

The Hon'ble Urban Development Minister may be requested to recall the ill-conceived amended land pooling policy and restore the original land pooling policy in its true form and manner.

**(vi) Need to provide relief to farmers who suffered loss of crops caused by heavy hailstorms in Jalaun Parliamentary Constituency, Uttar Pradesh**

**श्री भानु प्रताप सिंह वर्मा (जालौन) :** मेरे संसदीय क्षेत्र जालौन-गरौठा-भोगनीपुर के अंतर्गत कोंच, उरई और मौठ तहसील के अंतर्गत विगम फरवरी माह में 10-11 फरवरी को ओलावृष्टि के कारण किसानों की खेती प्रभावित हुई है, जिसके कारण किसानों की खेतों में खड़ी फसल बर्बाद हो गई है।

बारिश के साथ भारी ओलावृष्टि ने आलू, गेहूँ और सरसों की फसलों पर सबसे अधिक असर डाला है। बुंदेलखंड के झांसी, ललितपुर, जालौन, महोबा, चित्रकूट, बांदा, हमीरपुर जिलों के कई हिस्सों में ओले के कारण खेतों में खड़ी फसलों का 50 से 90 प्रतिशत तक का नुकसान हो गया है। जहां एक ओर बुंदेलखंड में अन्ना-पशुओं के कारण किसानों को लगातार भारी नुकसान हो रहा है वहीं ऐसे समय में ओलावृष्टि जैसी प्राकृतिक आपदा आ जाने के कारण कई छोटे और मंझोले किसान चौपट हो गए हैं।

अतः मेरी केन्द्र सरकार से मांग है कि बुंदेलखंड के किसानों पर टूटी इस विपदा को देखते हुए जल्द से जल्द राहत के इंतजाम करवाते हुए प्रभावित हुए किसानों को मुआवजा देने का कष्ट करें।

**(viii) Need to set up fast track courts for conviction of rapists  
in the country**

**श्रीमती अंजू बाला (मिश्रिख) :** हमारे देश में आजकल छोटी-छोटी बच्चियों के साथ शारीरिक शोषण और यहाँ तक कि बलात्कार की घटनाएँ तेजी से बढ़ रही हैं। लोग मानसिक रोगी हो गए हैं तभी तो हाल ही में दिल्ली में एक आठ वर्ष की बच्ची के साथ बलात्कार कर दिया गया और तो और पिछले सप्ताह तो गुड़गाँव में 3 वर्ष की बच्ची के साथ बलात्कार जैसी दुर्दान्त घटना को अंजाम दिया गया है।

मैं भारत सरकार से मांग करती हूँ कि इस तरह की कानूनी व्यवस्था की जाये कि बलात्कार करने वाले अपराधियों को छह माह के भीतर फाँसी की सजा दे दी जाए। इसलिए मैं आपके माध्यम से सरकार से आग्रह करती हूँ कि देश में बलात्कारियों को जल्द सजा देने हेतु लक्षित एवं समर्पित फास्ट ट्रेक कोर्ट की स्थापना की जाये जिससे बलात्कार पीड़ितों के लिए त्वरित एवं संवेदनशील न्याय की व्यवस्था प्रदान की जा सके। हमें समाज में ऐसी कानूनी डर बनाने की जरूरत है कि बलात्कार और शारीरिक शोषण करने के नाम से लोगों में सिहरन पैदा हो जाये।

**(viii) Need to implement development programmes under additional central assistance for Left Wing Extremism affected districts**

**श्री सुशील कुमार सिंह (औरंगाबाद) :** देश के वामपंथी उग्रवाद (LWE) प्रभावित विभिन्न प्रांतों के करीब 82 जिलों में भारत सरकार के द्वारा विकास की योजना समेकित कार्य योजना (IAP) संचालित की गई थी तदुपरांत इस योजना का नाम (अतिरिक्त केंद्रीय सहायता) किया गया। योजना के माध्यम से 30 करोड़ रु. आबंटित होते थे और इसके अंतर्गत बिहार के औरंगाबादगया/ जिला सहित 11 जिले शामिल थे। यद्यपि अधिकारियों की गठित समिति के द्वारा (LWE) क्षेत्रों में विकास कार्यों की स्वीकृति प्रदान की जाती थी, परंतु निर्वाचित जनप्रतिनिधियों की अनुशंसा पर भी कतिपय योग्य अधिकारियों के द्वारा विकास कार्यों की स्वीकृति प्रदान की जाती थी।

वर्तमान में यह योजना वर्तमान सरकार के द्वारा बंद करके संबंधित राज्यों को इस कार्य के कार्यान्वयन का अधिकार दिया गया है, परन्तु वर्तमान में यह योजना पूर्व की भांति प्रभावी नहीं होने के कारण केंद्र सरकार के प्रभावी कार्यान्वयन के अनुरूप नहीं है, जिसके कारण प्रभावित क्षेत्रों में विकास बाधित है। इस संबंध में मेरे द्वारा सदन के माध्यम से कई बार आग्रह किया गया है, परन्तु जवाब असंतोषजनक प्राप्त होता है।

पूर्व की योजना (IAP) और ACA के माध्यम से निर्वाचित जनप्रतिनिधियों सांसद.ए.एल.एम/ की अनुशंसा पर (LWE) क्षेत्रों में विकास कार्यों की अनुशंसाओं पर स्वीकृति प्रदान की जाये तो संबंधित क्षेत्रों में उग्रवादी घटनाओं में काफी कमी आयेगी और विकास की मुख्य धारा से भटके लोगों को राष्ट्र और समाज के निर्माण कार्यों में अग्रसर किया जा सकता है।

मेरा पुनः आग्रह है कि ACA को पुनः केंद्र सरकार के द्वारा चालू कर माननीय सांसदमाननीय/ विधायक की अनुशंसा के आलोक में (LWE) प्रभावित क्षेत्रों के विकास के लिए प्रभावी कदम उठाने की कृपा की जाये।

**(ix) Regarding increasing man-animal conflicts**

SHRI RAMESHWAR TELI (DIBRUGARH): I would like to draw the kind attention of the Government to a very important subject. Over the last few years, there have been growing incidents of man-animal conflicts taking place in various parts of the country. The ever-shrinking forests and grasslands in the country have contributed to such conflicts. In my state Assam, a number of houses as well as several acres of standing crops have been destroyed by wild elephants in the recent past. Many people and wild animals have lost their lives in such incidents. On February, 11 last, four elephants were killed on the railway track near Hawaipur in Assam. The Guwahati-Silchar Fast Passenger train hit the herd of elephants which led to death of four pachyderms. I therefore, urge upon the Minister for Environment and Forest and Climate Change to take appropriate steps to curb such incidents at the earliest.

**(x) Need for early construction of approach road to road over bridge connecting Belsand of Sitamarhi district and Tariyani block of Sheohar district, Bihar**

**श्रीमती रमा देवी(शिवहर) :** मैं लोकहित के अति महत्वपूर्ण विषय की ओर सरकार का ध्यान आकृष्ट कराना चाहती हूँ। मेरे संसदीय क्षेत्रांतर्गत सीतामढ़ी जिला के बेलसंड-छतौनी पथ पर निर्मित बसौल आर.सी.सी. पुल लगभग 3 वर्ष में बनकर तैयार हो चुका है। परन्तु, भूमि अधिग्रहण के अभाव में इसका एप्रोच रोड अभी तक नहीं बन पाया है जबकि पुल निर्माण कार्य शुरू होने के पूर्व ही सरकार द्वारा इसके भूमि अधिग्रहण का कार्य पूरा करना आवश्यक था। फिलहाल डायवर्जन के सहारे इस सड़क से आवागमन जारी है परन्तु वर्षा के दिनों में जल-जमाव से यहां आवागमन अवरूद्ध हो जाता है जिससे आम लोगों को काफी कठिनाइयों का सामना करना पड़ता है। सीतामढ़ी जिले के बेलसंड एवं शिवहर जिले के तरियानी प्रखंड को परस्पर आपस में जोड़ने वाले इस लाइफ लाइन सड़क पुल के एप्रोच रोड का निर्माण जनहित में अत्यंत आवश्यक है क्योंकि इसके बिना करोड़ों की लागत से निर्मित उक्त बसौल पुल जनता के लिए कोई उपयोग का नहीं रहा है।

अतः सरकार से अनुरोध है कि जनहित में मेरे संसदीय क्षेत्रांतर्गत सीतामढ़ी जिले के बेलसंड-छतौनी पथ पर निर्मित बसौल आरसी.सी. पुल के एप्रोच रोड के शीघ्र निर्माण कराने की कार्रवाई की जाए जिससे कि उक्त पुल एवं सड़क मार्ग से आवागमन सुगम हो सके।



**(xi) Need to accord Scheduled Tribe status to Gorkhas**

SHRI RAM PRASAD SARMAH (TEZPUR): Government had assured the Gorkhas in 2016 for their inclusion under Scheduled Tribes order, 1950, and a Committee was constituted under the Joint Secretary Mr. Ashok Pai and later under Smt. Bishu Maine, to examine granting ST status to 11 communities viz. Bhujel, Gurang, Mangar, Newar, Jogi, Khas, Rai, Sunwar, Thami, Yakhha and Dhimal - living in Sikkim and other Gorkha-dominated States and areas, and 13 Sub-Communities in Assam. There is over one crore Gorkha population in the country. Over 35 lakhs live in the North Eastern Region and it is regretted to note that in many states, Gorkhas are sometimes seen as foreigners or illegal settlers or non-locals. Gorkhas living in the northeast are involved in the development and economic activity in the Region.

Therefore, I demand the Union Government to immediately grant Scheduled Tribes status to 13 Gorkha communities in the country.

**(xii) Regarding urbanization in India**

SHRIMATI POONAM MAHAJAN (NORTH CENTRAL MUMBAI): By the year 2030, India's urban population is widely estimated to increase from 37.3 crore in 2011 as per the Census definition to more than 60 crore. 10 crore urban households will be middle class up from 2.2 crore households. Cities will drive four-fold increase of per capita income and 70% of employment will be generated in cities.

Nevertheless, the true extent of urbanisation is neither captured by the administrative definition nor by the census definition of urban due to which the effects of urbanisation on economic growth and poverty reduction are being underestimated.

Hence, in order to increase the productivity dividend of urban areas, augment the capacity of the Government to provide services and fulfil the objectives of Smart Cities Mission, I earnestly request the Government to explore the merits of determining alternative & objective criteria defining an urban area that best captures the character of urbanisation in India.

**(xiii) Need to handover possession of land of HMT Watches, Tumkur in Karnataka to ISRO.**

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Government of India has decided to close CPSU HMT watches which is located at Tumkur in my Parliamentary Constituency. Valuable land property amounting to 120 acres was decided to be handed over to ISRO as per a decision taken by the Union Government. ISRO had to deposit the value of the land belonging to HMT watches, Tumkur as per the agreement. But so far there is no progress in this regard which is creating some sort of doubt in the minds of the general public of my parliamentary constituency.

Hence, I urge upon the Union Government to handover possession of land belonging to HMT watches, Tumkur in Karnataka to ISRO as early as possible.

**(xiv) Need to enhance monthly emoluments paid to cooks engaged in Mid-day Meal Scheme and make their jobs permanent**

**श्रीमती रंजीत रंजन (सुपौल) :** प्राथमिक कक्षाओं के नामांकन में वृद्धि, प्रतिधारण और उपस्थिति तथा इसके साथ-साथ बच्चों में पौषणिक स्तर में सुधार करने के उद्देश्य से 15 अगस्त, 1995 को केंद्र प्रायोजित स्कीम के रूप में प्रारंभिक शिक्षा के लिए राष्ट्रीय पौषणिक सहायता कार्यक्रम (एनपी-एनएसपीई) शुरू किया गया था। वर्ष 2001 में एमडीएमएस पका हुआ माध्याह्न भोजन योजना बन गई जिसके तहत प्रत्येक सरकारी और सरकारी सहायता प्राप्त स्कूल के प्रत्येक बच्चों को न्यूनतम 200 दिनों के लिए 8-12 ग्राम प्रतिदिन प्रोटीन और ऊर्जा के न्यूनतम 300 कैलोरी अंश के साथ माध्याह्न भोजन परोसा जाता था, स्कीम को वर्ष 2002 में न केवल सरकारी, सरकारी सहायता प्राप्त और स्थानीय निकायों के स्कूलों को कवर करने के लिए अपितु शिक्षा गारंटी स्कीम (ईजीएस) और वैकल्पिक तथा अभिनव शिक्षा (एआईई) केंद्रों में पढ़ने वाले बच्चों तक भी विस्तार किया गया था। इस योजना का पूर्णरूपेण संचालन की जिम्मेदारी रसोइया की होती है, लेकिन माध्याह्न भोजन योजना 2005 के तहत सरकारी विद्यालयों में कार्यरत रसोइया को मात्र 1250 रुपये मासिक तनखाह ऊट के मुंह में जीरे के समान है। 12 माह में मात्र 10 माह का मानदेय का भुगतान किया जाता है। रसोइया बंधुआ मजदूर की तरह काम करने को मजबूर है। रसोइया को मनमाने ढंग से विद्यालय से हटा दिया जाता है जो विधि एवं मानवाधिकार के खिलाफ है। अपने घर में बच्चों व परिवार का खाना बनाना छोड़ कर रसोइया हर दिन विद्यालय में नियमित रूप से खाना बनाती है, पर इनके परिवार के लोग ही भूखे सोते हैं।

अतः सरकार से मांग करती हूं कि रसोइया की स्थिति को देखते हुए इन्हें चौथे दर्जे का सरकारी घोषित करने, प्रति महीना 10000 रुपये न्यूनतम वेतन, कार्य से हटाए गए रसोइया को

अविलंब वापस करने, सभी रसोईया को नियुक्त पहचान-पत्र जारी करने, सभी रसोईया को स्वास्थ्य सुरक्षा बीमा से जोड़ने, सभी रसोईया को वर्षा में एक जोड़ा पोशाक का इंतजाम किया जाए।

**(xv) Need to rejuvenate river and canal systems of Upper Kuttanad  
Region in Kerala**

SHRI KODIKUNNIL SURESH (MAVELIKKARA): The agrarian community in Upper Kuttanad region, comprising of Thiruvalla, Chengannur, Mavelikkara, and Karthikappaly Taluks, is home to thousands of farmers and common people.

The once richly irrigated region fed by Pamba-Achankovil, Varattar, Puthanpallyaar, and Kuttamperur rivers is rapidly drying up. The paddy cultivation in upper Kuttanad region depends upon the network of canals and rivers and as they are drying up with ill-maintained canals, the entire region is facing severe depletion in paddy cultivation.

I would request the Government to declare Central Water Commission as nodal agency and dispatch an expert team to Kuttanad at the earliest to conduct a physical inspection and to convene a meeting with various stakeholders, including officials of Central and State Governments and peoples' representatives to chart an immediate course of action and launch a programme to rejuvenate the rivers and canal systems of Upper Kuttanad Region and revive paddy cultivation and allied activities.

**(xvi) Need to convert level Crossing No. 78 between Mettur and Pavorchatram in Tenkasi Parliamentary Constituency, Tamil Nadu into a manned level crossing**

SHRIMATI M. VASANTHI (TENKASI): I wish to bring the following important issues causing difficulties to the farmers of my Tenkasi Parliamentary Constituency.

There is an Unmanned Level Crossing (LC No 78) located between Mettur and Pavorchatram Railway Station on Tenkasi — Ambasamudram Tirunelveli Line. This LC is used by farmers and the locals of nearby villages Ariyapuram, Thippanampatty, Avudaiyanur, Nattanpatti etc. These villages are located on both sides of the Railway line and this railway line runs between Narayanaparkulam & Kaikondankulam water Reservoirs.

I wish to state that this LC is the only way of transport of agricultural products and livelihood. It is good that Railways has a policy decision of converting all LCs to Railway over Bridge (ROB) or Railway Under Bridge (RUB) for people safety; but it will not apply in this case as it is a low lying land and RUB will not be feasible due to water logging & no necessary land is there to build ROB. Currently a contract person is on duty on LC-78.

I request the Railway Ministry to appoint a permanent Railway Staff on LC-78 and convert it into a manned LC, which will only solve the difficulties faced by farmers and also loss of human lives.

**(xvii) Need to provide pension benefits to ex-employees of Neyveli  
Lignite Corporation Limited**

SHRI A. ARUNMOZHITHEVAN (CUDDALORE): More than 5000 retired employees of NLC India, (formerly Neyveli Lignite Corporation Ltd) are not getting Pension benefits because they had been left out from the EPS 1995 Scheme by NLC India. Though NLC announced the Employees Group Contributory Superannuation Scheme in year 1997 wherein the amounts collected from employees were deposited with Life Insurance Corporation India and the interest derived was to be paid as pension to the employees. This scheme failed. The EPS-95 scheme was not implemented by NLC and the Regional Provident Fund Commissioner, Tiruchirapalli till 2003. NLC included the employees who were working in November 2003 in their pension scheme and left out the 5000 retired employees. Because of this mistake, now 5000 employees who retired before 2003 could not get their pension benefits.

The Madras High Court in its verdict in 2010 had ordered the Regional Provident Fund Commissioner, Tiruchirapalli to get applications from the employees left out in EPS 1995 scheme to examine the matter. But it was not implemented. A Public Interest Litigation was filed by 20 members and verdict on it was pronounced in 2012. But the Regional Provident Fund Commissioner, Tiruchirapalli had filed an appeal against the verdict making things worse for those who rendered 30 to 40 years of service and retired.



They are all now 75-85 years old. They are paying the penalty for the dereliction of duty on the part of NLC and RPFC, Tiruchirapalli.

Therefore, I urge upon the Government to make suitable amendments in EPS-95 and issue necessary instructions to the concerned authorities to include the 5000 retired employees in the ambit of the Pension scheme and provide them pension benefits immediately.

**(xviii) Need to appoint an eminent person as a permanent Vice-Chancellor of Visva Bharati University, West Bengal**

PROF. SAUGATA ROY (DUM DUM): Visva Bharti University was set up by Gurudev Rabindranath Tagore to bring the knowledge of the world to India. It became a Central University by an Act of Parliament, initiated by Pt. Jawahar Lal Nehru, in 1951. It has been a premier institution of learning in the country, especially in Fine Arts, Music, Humanities etc. The University is in doldrums because of inaction by the H R D Ministry of Central Government. The last permanent Vice Chancellor Dr. Sushanto Dutta Gupta was removed about 2 years ago after certain irregularities were established against him after a probe headed by High Court Judge. Since then the then Pro-VC, Dr. Swapan Dutta was acting as Vice Chancellor of University. There have been numerous representations made to the Union HRD Minister to appoint a regular Vice Chancellor. He had always said that a Vice Chancellor is going to be appointed very soon. But nothing happened. The acting V C retired on 27.01.2018 and the university has no head till 3<sup>rd</sup> February. This led to chaos. There have been clashes between sections of the faculties and non-teaching employees with nobody to control them. It is learnt that the present indecision is due to the differences among the ruling party on VC selection. The Central Government has again appointed an acting V C only on 3<sup>rd</sup> February. Acting V C, Prof. Sabuj Koli Sen also retired recently, so that there was no acting V C in the University for 10 days, leading to chaos. If the government issues a fresh advertisement as it is planning, the process will take a year and a half by which

time this great institution will suffer further damage. Now the government has extended Prof. Sen's tenure as acting V C, pointing to its laxity in managing affairs of the university.

I demand that an eminent person be appointed immediately as the permanent Vice Chancellor of the University without any further delay, so that Tagore's dream University could be saved.

**(xix) Need to establish Sub-Regional Science Centres at Keonjhar,  
Jeypore and Khandapada in Odisha**

DR. KULMANI SAMAL (JAGATSINGHPUR): The Government of Odisha have submitted a proposal to the National Council of Science Museums, Kolkata as well as Ministry of Culture for establishment of Sub-regional Science Centre (SRSC) at Keonjhar, Jeypore, and Khandapada in Odisha in order to popularise developments in science and technology as well as to inculcate the Scientific temper in society, especially among the rural students. Since these centres are based on learning through models and exhibitions, they could enable students, teachers and general public to develop interest in scientific enquiry, creativity and logical curiosity easily. So to foster scientific temper, the proposal for establishment of Sub-regional Science Centre at Keonjhar and Jeypore was submitted in 2010 and proposal for establishment of the SRSC at Khandapada has been made in 2015. However, the decision in respect of all the proposals has been pending with Ministry of Culture.

In this regard, I urge upon the Minister of Culture to take necessary steps to finalise the said proposals to facilitate establishment of Sub-regional Science Centre at Keonjhar, Jeypore and Khandapada in Odisha at the earliest.

**(xx) Need to establish an Indian Institute of Information Technology at  
Karimnagar, Telangana**

SHRI B. VINOD KUMAR (KARIMNAGAR): India is regarded as one of the leaders in information technology and associated services. The Indian Institutes of Information Technology IIITs provide the country with education and training for the required manpower and develop new knowledge in the IT space. Four IIITs were set up by way of the IIIT Act, 2004 and recently the Government passed the Indian Institutes of Information Technology (Public-Private Partnership) Bill, 2017 to set up another twenty institutes of national importance by way of public-private partnership.

To set up such an institute, a proposal from the State Government would have to be approved by the Union Government after considering a host of factors such as capital investment, eligible industry partner, expertise of such partner, free land made available by the State, etc. Upon acceptance, the Centre enters into an MoU with the State, which will outline details such as the investment proposal of capital and the commitment of the centre, state, and the industry partner in ensuring autonomy of the institutes, among others.

While some states in the country have had multiple sanctioned IIITs, the newly formed State of Telangana has yet to establish its first IIIT due to lack of sanction by the Centre. The Chief Minister, Shri K. Chandrashekhara Rao has written to the Hon'ble Prime Minister and the Union Minister of Human Resource Development regarding this issue. The State Government of

Telangana has assured to provide land, financial support and any other assistance required to establish this important institute in Telangana.

Therefore, I urge upon the Union Government to sanction the establishment of an Indian Institute of Information Technology at Karimnagar, Telangana at the earliest to further develop the IT sector in Telangana.

**(xxi) Need to set up a Rail Coach Factory at Palakkad in Kerala**

SHRI M. B. RAJESH (PALAKKAD): I would like to draw the attention of the Government to the project of Coach Factory at Palakkad announced in the rail budget of 2008. The Raebareli Coach factory which was also announced in the same budget became operational very soon. A foundation stone for the Palakkad Factory was laid in 2012. However, Ministry of Railways is going ahead with new coach factory projects in various other states. Though the Palakkad Coach Factory was envisaged as a PPP project, railway has not found a private partner. However PSUs like SAIL and BEML have expressed their willingness for a Joint Venture with Railways to set up this coach factory. Ministry of Railways have not responded to these proposals for JV. Hence, along with new proposals for coach factories in other parts of the country, I urge upon the Government to take immediate steps to set up Coach Factory at Palakkad for which foundation stone was laid six years ago in 2012.

**(xxii) Need to rehabilitate displaced tribals affected by Polavaram project in Andhra Pradesh**

SHRIMATI KOTHAPALLI GEETHA (ARAKU): I would like to draw kind attention of the Government regarding the need to raise a very important issue pertaining to the R& R Package, and RoFR issues pertaining to the tribal population who are displaced in the submergence of the Polavaram project in Andhra Pradesh which is a national project.

I would like to bring to the kind notice of the Government that around 70 percent of the families suffering displacement are tribals in the polavaram project submergence villages. The survey was conducted and 3650 Families were being identified in possession of 13155 acres which come under the Polavaram project submergence. All these tribal families are dependent on the cultivation of these forest lands for generations. Though the lands were identified, the State Government has put the land *pattas* under hold as they have to be granted alternate land if they are given *pattas*. All these tribals will be put to endless suffering and will become landless and jobless with the fear of losing their livelihood if they are being displaced without rehabilitation and resettlement. Hence, I request the Hon'ble Minister of Water Resources, to kindly intervene in the matter under given circumstances and render justice to the poor tribal farmers and their families who are solely dependent on the forest land for their livelihood and render Justice at the earliest.



**(xxiii) Regarding implementation of UJJWALA Yojana and Housing for All Scheme in Lakshadweep**

MOHAMMED FAIZAL (LAKSHADWEEP): Even though Lakshadweep is under the Central Government, the implementation of the Ujjwala Yojana which envisages LPG connections to households of BPL families has not been thought off till date. Similarly Housing for all scheme is yet to be implemented. It is against the beautiful slogan *Sabka Saath Sabka Vikas*. Therefore Ministry of Home Affairs may intervene and do the needful.

**(xxiv) Need to set up Skill Development Centres in Mainpuri  
Parliamentary Constituency, Uttar Pradesh**

**श्री तेज प्रताप सिंह यादव (मैनपुरी) :** विकसित देशों में जहां कुशल कार्यबल कुल कार्यबल का 60 से 90 प्रतिशत के बीच है, भारत में यह 5 प्रतिशत है। आज देश "रोजगार रहित आर्थिक विकास" से जूझ रहा है एवं बेरोजगारी की समस्या विकराल होती जा रही है। उत्तर प्रदेश का मैनपुरी जिला उद्योग तथा रोजगार की दृष्टि से काफी पिछड़ा क्षेत्र है जो कि प्रशिक्षण के अभाव में बड़े शहरों की तरफ पलायन को मजबूर हैं। जिले में नवयुवकों को रोजगार के लिए आधुनिक प्रशिक्षण नहीं मिल पा रहा है। अगर विभिन्न उद्योगों के लिए रोजगारोन्मुखी प्रशिक्षण दिया जाए तो नवयुवक समाज विरोधी गतिविधियों से दूर होंगे।

अतः सरकार से मेरी मांग है मेरे संसदीय क्षेत्र मैनपुरी, उत्तर प्रदेश में कौशल विकास मंत्रालय द्वारा संचालित "स्किल्ड इंडिया" योजना के अंतर्गत कौशल विकास केंद्रों की स्थापना की जाए ताकि जिले के सभी बेरोजगार युवकों को रोजगारोन्मुखी प्रशिक्षण मिल सके एवं रोजगार सृजन हो सके।

HON. SPEAKER: The House stands adjourned to meet again on Tuesday, the 13<sup>th</sup> March, 2018 at 11a.m.

**12 12 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 13, 2018/Phalguna 22, 1939 (Saka).*

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